

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

I.A.No.10/2016 in Civil Appeal No(s).13301/2015

SUBRATA BHATTACHARYA

Appellant(s)

VERSUS

SECURITIES & EXCHANGE BOARD OF INDIA  
(For appropriate direction and office report)

Respondent(s)

WITH

I.A.No.5 in C.A.No.13319/2015  
(For appropriate direction and Office Report)

I.A.No.14 in C.A.No.13394/2015  
(For appropriate direction and Office Report)

I.A.No.4 in C.A.No.13410/2015  
(For appropriate direction and Office Report)

I.A.No.8 in C.A.No.13301/2015  
(For Impleadment)

Date : 25/07/2016 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIL R. DAVE  
HON'BLE MR. JUSTICE L. NAGESWARA RAO

For Appellant(s) Mr. Amit Pawan,Adv.

Mr. Mahesh Agarwal,Adv.  
Mr. Sameer Rohatgi,Adv.  
Mr. Paras Anand,Adv.  
For Mr. E.C. Agrawala,Adv.

For Respondent(s) Mr. Maninder Singh,ASG  
Mr. R. Balasubramanian,Adv.  
Mr. Nalin Kohli,Adv.  
Mr. Prabhas Bajaj,Adv.  
Mr. Akshay Amritanshu,Adv.  
For Mr. Mukesh Kumar Maroria,Adv.

Signature invalid  
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Date: 2016.07.25 16:50:07  
Reason:

Mr. R.S. Suri, Sr. Adv.  
Ms. Pallavi Tayal Chadda, Adv.  
Mr. Avinash Kumar, Adv.

Mr. Pratap Venugopal, Adv.  
Ms. Surekha Raman, Adv.  
Mr. Anuj Sarma, Adv.  
Ms. Niharika, Adv.  
Mr. Aman Shukla, Adv.  
For M/s. K.J. John & Co., Adv.

Mr. Omanakuttan K.K., Adv.  
For Mr. Prashant Bhushan, Adv.

Mr. Vikas Mahajan, Adv.  
For Mr. Vinod Sharma, Adv.

Mr. Prakash Kumar Singh, Adv.  
Ms. Anuradha Mutatkar, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Applications for directions :

Heard the learned counsel.

Prayer in terms of para (a) is granted, which reads

thus :

"(a) Pass an order directing that PACL Ltd. and/or its Directors/Promoters/agents/employees/Group and/or associate companies be restrained from in any manner selling/transferring/alienating any of the properties wherein PACL has, in any manner, a right/interest situated either within or outside India;"

Further hearing is kept with the main matter. A copy of the application along with the Status Report shall be given by the learned counsel for the applicant to Mr. Maninder Singh, the learned Additional Solicitor General of India, who will assist the Court on the next date.

I.A.No.8 in C.A.No.13301/2015 (For impleadment) :

Taken on board.

I.A.No.8 for impleadment is allowed.

SEBI shall file counter affidavit before the next date of hearing.

List the applications along with main matters on 2<sup>nd</sup> August.

(Sarita Purohit)  
Court Master

(Sneh Bala Mehra)  
Assistant Registrar